

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA



O.A/350/1208/2019

Date of Order: 22.02.2021

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

PRADIP LAL PASWAN  
VS  
EASTERN RAILWAY

For The Applicant(s): None

For The Respondent(s): Mr. R. Halder, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

None appeared on behalf of the applicant despite repeated calls.

Therefore, we presume that the applicant has lost interest to pursue the matter any further and, accordingly, the matter is dismissed for default invoking Rule 15 (1) of the CAT (Procedure) Rules, 1987.

2. Ld. counsel for the respondents is present.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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